



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४७]

शुक्रवार, डिसेंबर २६, २०२५/पौष ५, शके १९४७

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असाधारण क्रमांक १११

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले.
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Third Amendment) Ordinance, 2025 (Mah. Ord. XIII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Third Amendment) Ordinance, 2025 (Mah. Ord. XIII of 2025), published under the authority of the Governor].

URBAN DEVELOPMENT DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,

Mumbai 400 032, dated the 26th December 2025.

MAHARASHTRA ORDINANCE No. XIII OF 2025.

AN ORDINANCE

*further to amend the Maharashtra Municipal Councils,
Nagar Panchayats and Industrial Townships Act, 1965.*

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

1. (1) This Ordinance may be called the Maharashtra Municipal Councils, Short title and commencement.

(१)

Nagar Panchayats and Industrial Townships (Third Amendment) Ordinance, 2025.

(2) It shall come into force at once.

Amendment of
section 51A-1A
Mah. XL of 1965.

2. In section 51A-1A of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (hereinafter referred to as “the principal Act”), after sub-section (3), the following sub-section shall be inserted, namely:-

“(3A) (i) If any person is elected as a President and as a Councillor, then he may simultaneously, hold both the posts.

(ii) A person holding the post of the President and the Councillor simultaneously, shall have only one vote either as a President or as a Councillor:

Provided that, in case of equality of votes, the President shall have casting vote.”.

Amendment
of section
341B-1A Mah.
XL of 1965.

3. In section 341B-1A of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely :—

“(3A) (i) If any person is elected as a President and as a Councillor, then he may simultaneously, hold both the posts.

(ii) A person holding the post of the President and the Councillor simultaneously, shall have only one vote either as a President or as a Councillor:

Provided that, in case of equality of votes, the President shall have casting vote.”.

STATEMENT

Sections 51A-1A and 341B-1A of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965) provides for direct election of the Presidents of the Municipal Councils and *Nagar Panchayats*, respectively.

2. A person qualified to be elected as a Councillor to the Municipal Councils and *Nagar Panchayats* is also qualified to be elected as a President thereof. Therefore, a person may contest elections as a President and also as a Councillor simultaneously and may also get elected on both the posts. Such person elected on both the posts has electoral mandate of people for both the posts. A person elected indirectly as a President also continues to be a Councillor and functions simultaneously as a President and a Councillor.

Therefore, the Government considers it expedient that a President elected directly should be able to continue as a Councillor also. It is, therefore, proposed to amend sections 51A-1A and 341B-1A of the said Act to provide specifically that person elected as a President directly and as a Councillor, may simultaneously, hold both the posts. It is also proposed to provide that such person shall have only one vote either as a President or as a Councillor and in case of equality of vote, the President shall have a casting vote.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 25th December 2025.

ACHARYA DEVVRAT,
Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

DR. K. H. GOVINDA RAJ,
Additional Chief Secretary to Government.